## प्रेस प्रकाशनी PRESS RELEASE



## भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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## RBI imposes monetary penalty on The Hindusthan Co-operative Bank Ltd., Mumbai, Maharashtra

The Reserve Bank of India (RBI) has, by an order dated April 25, 2025, imposed a monetary penalty of ₹3.00 lakh (Rupees Three Lakh only) on The Hindusthan Cooperative Bank Ltd., Mumbai, Maharashtra (the bank) for non-compliance with certain directions issued by RBI on 'Maintenance of Deposit Accounts – Primary (Urban) Cooperative Banks'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Sections 46(4)(i) and 56 of the Banking Regulation Act, 1949.

The statutory inspection of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions. After considering the bank's reply to the notice, additional submissions made by it and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank had levied penal charges for non-maintenance of minimum balance in savings bank account, without notifying the customers by SMS / email / letter, etc.

This action is based on the deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

(Puneet Pancholy)
Chief General Manager